

The Central Electricity Authority provides necessary technical advice to the States whenever called upon to do so. Safety measures have been prescribed in the statutory rules. The National Electricity Policy states that full compliance with prescribed environmental norms and standards must be achieved in operations of all generating plants. Supercritical technology having higher efficiency, and correspondingly lower emissions, has been adopted for Ultra Mega Power Plants (UMPP).

(e) The proposed Krishnapatnam UMPP based on imported coal is in Andhra Pradesh. To facilitate building of power plants in Andhra Pradesh as well as timely commissioning of the plants, coal blocks/linkages have been allotted to various plants in the State. Linkage has been granted to Bhopalapally Power Plant, Vijaywada Thermal Power Project (TPP), Simhadri Extension, Kothagudem Stage-V and Krishnapatnam TPP. Coal block has also been allotted to Kakatiya Extension project.

Review of the Constitution

*391. DR. VIJAY MALLYA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is a proposal before Government to review the Constitution of India;

(b) if so, the reasons therefor; and

(c) whether it is proposed to consult the political parties, State Governments etc. before proceeding with such a review, particularly in view of the fact that such a review was already undertaken in the recent past?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) No, Sir. However, the Report of the National Commission to Review the Working of the Constitution was circulated to various Ministries/ Departments to examine and process the recommendations.

(b) and (c) Do not arise.

Mandatory Approval of Technical and Professional Institutions

*392. SHRI DHARAM PAL SABHARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is mandatory for any institution conducting technical or

professional courses of graduate and masters level to get approval of All India Council of Technical Education (AICTE) and/or of University Grants Commission (UGC);

(b) if so, what action is taken against those institution which do not seek such approval;

(c) the criteria laid down for granting such approval;

(d) whether the Indian Institute of Planning and Management, Qutab Institutional Area, New Delhi is not recognized and is charging exorbitant fees from students; and

(e) if so, the steps taken by Government to ban this institute in the interest of poor students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) As per Section 10 (k) of the All India Council for Technical Education (AICTE) Act, 1987, the Council grants approval for starting new technical institutions and for introduction of new courses or programmes. The Council takes following actions against the institutions conducting courses/programmes without prior approval of AICTE in technical education:—

1. A list of institutions, which are known to be conducting courses in the field of technical education without the approval from AICTE, has been put by AICTE on its website www.aicte.ernet.in in along with the list of institutions, which have the AICTE approval, for information to the students from time to time. Public Notices are also issued from time to time cautioning the students not to join such institutions, which do not have the requisite AICTE approval.
2. The AICTE has issued show cause notices to institutions which do not have the requisite AICTE approval. Appropriate action will be initiated on the receipt of replies from these institutions.

The Council has a well-defined open-ended Approval Process. The Council invites proposals from Societies/Trusts/Central Government/State Governments/Universities/University Departments, every year for setting up of new technical institutions and grants approval to those applicants who comply with the norms and guidelines of the Council Approval process is available on the AICTE website www.aicte.ernet.in

Indian Institute of Planning and Management, Qutab Institutional Area, New Delhi has not been approved by AICTE. The Council has no specific information regarding fees charged by Indian Institute of Planning and Management. The Council has issued a show cause notice to the Indian Institute of Planning and Management, Qutab Institutional Area, New Delhi and placed the name of the institution in the list of institutions, which are running technical courses without AICTE approval on the AICTE website www.aicte.ernet.in

Functioning of Food Processing Units in Uttar Pradesh

*393. SHRI AMIR ALAM KHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the total number of food processing units running in Uttar Pradesh at present;

(b) the total investment and production by these units; and

(c) the details of financial assistance provided by Government during the last three years for setting up of new food processing units and cold storage in the State?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) The Ministry of Food Processing Industries under its Plan Scheme for Technology Upgradation/Modernization/Establishment of Food Processing Industries, extends financial assistance in the form of grant-in-aid @ 25% of the cost of Plant & Machinery and Technical Civil works subject to maximum of 50 lakhs in general areas or 33.33% subject to a maximum of Rs. 75 lakhs in Difficult areas to implementing agencies/entrepreneurs for setting up/modernization/technology upgradation of food processing industries. Food Processing Industries are both in organized and unorganized sectors and as such, data of food processing units operating in the country including those operating in Uttar Pradesh, the investments made and their production details are not centrally maintained. During the Tenth Plan period, the Ministry has approved grant for setting up/modernization/technology upgradation of 110 food processing units in Uttar Pradesh.